

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 437 of 2020

In the matter of:

Hem Chander

....Appellant

Vs.

Ganesh Prasad Agarwal & Anr.

....Respondents

Present:

Appellant: Mr. Ankit Mangla and Mr. Anurag Bhatt, Advocates.

Respondents: Mr. Sunil Prakash Sharma and Mr. Ganesh Prasad Agarwal, Advocates for R2

ORDER
(Through Virtual Mode)

21.07.2020: Notice as regards Respondent No.1 is stated to be in transit. There is no appearance on behalf of Respondent No.1. The Appellant will take steps to serve fresh notice upon the Respondent No.1 through e-mail.

Learned counsel for the Appellant submits that the Appellant is ready to settle the claim of Respondent No.1 by paying off the entire amount in respect whereof the default has been made.

On a query, Mr. Sunil Prakash Sharma, Interim Resolution Professional submits that the 'Committee of Creditors' is yet to be constituted. Since the Appellant wants to settle, we direct that the constitution of the 'Committee of Creditors' be put on hold till the next date of hearing. Mr. Sunil Prakash Sharma, Interim Resolution Professional will file Status Report in regard to the claims received by him till date.

Contd/-.....

List the appeal 'for admission (after notice)' on 11th August, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g